

Licences to FPI

9035. SHRI BALASAHEB VIKHE PATIL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government have formulated any guidelines for issuing licences to the food processing units in the country;

(b) if so, the details thereof; and

(c) if not, by when, the guidelines are likely to be formulated?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). Most of the food processing industries are delicensed. However, wherever industrial licenses are required, guidelines are notified by the Government from time to time.

Mahi Water Dispute

9036. SHRIMATI VASUNDHARA RAJE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Mahi water dispute has remained unsettled for a long time;

(b) if so, the reasons therefor;

(c) whether Governments of Rajasthan and Gujarat have been pressing for resolving the dispute expeditiously; and

(d) if so, the steps taken to resolve the dispute soon?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Matters arising out of 1966 bilateral agreement between the

Governments of Gujarat and Rajasthan on sharing of Mahi waters are pending settlement since 1980.

(b) to (d). The Government of Rajasthan is pressing for early resolution of the issues. Two inter-State meetings at Chief Ministers level were convened by the Centre on 24.12.80 and 6.4.83 and Irrigation Ministers of the two States also held bilateral discussions on 11.6.84 but consensus could not be arrived at. Further, efforts to convene inter-State meeting at Chief Ministers level have not succeeded. In a fresh initiative the issues have been taken up with the two Chief Ministers separately.

Transit Homes

9037. SHRI ANADI CHARAN DAS: SHRI MANGARAJ MALIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are contemplating a scheme under which assistance is rendered to District Headquarter Hospitals and sub-Divisional Head quarters Hospitals, through the District Red Cross Branches to construct Transit Homes to provide free accommodation for the attendants of the persons who come for treatments as indoor patients;

(b) if so, whether Government are aware that the necessity of such Transit Homes in sub-Divisional Hospitals, particularly feeding the sub-divisions densely populated by Scheduled Castes Community, is more because such weaker sections seldom find any accommodation; and

(c) the details of action taken and achievements made/targetted districtwise in Orissa?